

(a) whether the Assam agitation leaders have softened their stand and have agreed for disenfranchisement of illegal immigrants between 1961-71 ;

(b) if so, whether this attitude of Assam agitators has improved the prospects of agreement in regard to settlement of Assam issue ;

(c) if so, whether any solution to the problem has been reached ; and

(d) if not, by what time the final agreement is likely to be reached ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (d). Informal discussions have been held between representatives of the Government and the agitation leaders. While no specific solutions have emerged, Government are hopeful that solutions acceptable to all concerned will be found at an early date.

Declaration of no Man's Land Along Indo-Pak Borders

91. SHRI B. V. DESAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to declare as no man's land the 500 metre stretch along the Indo-pak border in the State of Punjab to check the movement of extremists ;

(b) if so, whether the three districts of Amritsar, Gurdaspur and Ferozepur will be covered under this scheme ;

(c) if so, whether barbed-wire fencing is also being considered as one of the steps for checking this ; and

(d) what are the other methods being considered ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (d). No such proposal is under Government's consideration at present.

"Clearance to Teluge Ganga Project"

92. SHRI N. VENKATARATNAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Telugu Ganga project aimed at supplying drinking water to Tamil Nadu and irrigation facilities in Rayalaseema in Andhra Pradesh has been cleared by the Union Government ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BIR SEN) :

(a) No, Sir.

(b) An Expert Group has been constituted by the Department to visit the site and collect necessary additional data for a realistic environmental impact assessment. The project will be considered after the necessary data has been received, collated and analysed.

Guidelines for Setting up of Projects

93. SHRI N. VENKATARATNAM : Will the Minister of PLANNING be pleased to state :

(a) the guidelines for the Union Government to take up project for itself in the states ;

(b) number of such projects taken up by Union Government in other States, and the cost thereof ;

(c) number of each project requested by Government of Andhra Pradesh to be taken up by Union Government ; and

(d) whether Government have taken them up ; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) The Central Government takes up projects in sectors that fall within its jurisdiction (Central or concurrent list) generally on the basis of develop-

mental needs and on techno-economic considerations.

(b) In the absence of any indication of the period and the minimum capital cost of an individual project in respect of which the information is being sought, the time and effort required for the collection of information will not be commensurate with the purpose to be achieved. However, the quantum of investment in terms of gross block in different states obtaining at the end of 31-3-1983 in the

Central Public Enterprises as reported in the Public Enterprises Survey (1982-83) of the Bureau of Public Enterprises, Government of India is indicated in the statement enclosed.

(c) and (d). In the absence of any indication of the period and the minimum capital cost of the individual projects the time and effort required for the collection of information will not be commensurate with the purpose to be achieved.

Statement

Sl. No.	Name of the state/Union Territory	Value of Gross Block as on* 31.3.1983
1.	Andhra Pradesh	2118.60
2.	Assam	1556.38
3.	Bihar	4692.33
4.	Gujarat	1114.55
5.	Haryana	314.70
6.	Himachal Pradesh	168.11
7.	Jammu & Kashmir	23.91
8.	Karnataka	1064.82
9.	Kerala	617.53
10.	Madhya Pradesh	3861.02
11.	Maharashtra	3993.22
12.	Orissa	1522.45
13.	Punjab	485.85
14.	Rajasthan	543.47
15.	Tamil Nadu	1332.75
16.	Uttar Pradesh	2490.57
17.	West Bengal	2394.14
18.	Delhi	995.49
19.	Goa	11.97
20.	Other States/Union Territories	242.79
21.	Unallocated	2424.04
Total :		31968.69

* Gross Block for this purpose includes capital work in progress, unallocated capital expenditure and other miscellaneous assets-besides the original cost of procuring and erecting the fixed assets.

Source : Public Enterprises Survey 1982-83, Bureau of Public Enterprises, Government of India-Page. 10.